

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF HIGHER EDUCATION**

**LOK SABHA
UNSTARRED QUESTION No. 1395
TO BE ANSWERED ON 05.03.2018**

Pay Commission Recommendations for Central Universities

1395. KUMARI SUSHMITA DEV;

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether Seventh Pay Commission recommendation have fully been implemented in all the Central Universities and if not, the reasons therefor;
- (b) whether the Universities have been asked to generate 30 per cent additional funding to cover the salaries of teaching and non-teaching staff, as per the seventh pay commission recommendation and if so, the details thereof;
- (c) whether any steps have been taken to improve the working conditions of the sanitation workers including protection against toxic and harmful environment; and
- (d) whether the Government has studied the implications of such a move on the fees the students have to pay and if so, the details thereof and if not, the reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(Dr. SATYA PAL SINGH)**

(a) to (d): The orders regarding pay revision in respect of Central Universities have been issued as per the recommendations of the 7th Central Pay Commission. As regards pay revision of the non-teaching employees of the Central University which is not generating adequate internal resources to meet the additional financial impact, the extent of Government support may be more than 70% of the additional impact, provided the nature and fund position of the concerned Central University so warrant. Accordingly, the Central Universities which are not in a position to meet either 30% or any lesser amount from their internal resources, the revised pay scales are allowed after adjusting the amount realized from internal resources. This is the considered decision of the Government and the Central Universities can increase their internal receipts from other sources apart from fees charged from students.

As regards improving the working conditions of the sanitation workers, the Central Universities being the statutory autonomous bodies established under the respective Acts of Parliament are competent to take such decisions.
